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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 287/2004

This the 11th day of February, 2004

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Amar Jeet
S/o Sh. Radhbir Singh,
R/o 2168 Gali No.3,
Ravidas Tejbaba Delhi.

(By Advocate: Sh. A.K.Bhagat)

Versus

Union of India through

1. The General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The D.R.M.
Delhi, Northern Railway,
East Entry Road, New Delhi.
3. The Chief Health Inspector,
Railway Hospital Delhi.

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

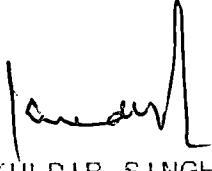
Applicant has filed this OA seeking a relief that the respondents be directed to consider the case of the applicant for re-engagement in service as some juniors to him have been engaged.

2. Facts in brief are that the applicant is stated to have worked as a casual labour Safaiwala during the Phalgu Fair 1988 from 8.10.88 to 11.10.88. He has also annexed a certificate to the effect that he had worked for 3 days during Phalgu Fair and has worked with satisfaction of his superior officials. Thereafter applicant has been making representation for being re-engaged but he has not been reengaged at all, whereas certain juniors to the applicant have been reengaged.

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3. On going through the facts as alleged by the applicant I find that it is not a case of the applicant that his name is listed in the casual labour register. He is saying that Railways are maintaining a casual labour register and only those whose names are listed in the casual labour register they are entitled to be re-engaged if the work becomes available.

4. Since the name of applicant is not on casual labour register in the year 1988 and applicant has also worked only in the year 1988 and also filed the present OA on 3.2.2004, OA is otherwise barred by principle of delay and laches and applicant has no cause of action for the OA. OA is accordingly dismissed.


(KULDIP SINGH)
Member (J)

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